

(c) whether any attempt has been made to ascertain the source of the Institute's information; and

(d) if not, the reasons therefor?

The Minister of Defence (Shri Y. B. Chavan): (a) to (d). As was stated in answer to Starred Question No. 682 on 6th December 1965, wide publicity has already been given through various publicity media in India and abroad to the figures of Pakistani and Indian losses according to the information available with us. It has not been considered necessary to take up the matter specifically with the Institute of Strategic Studies, London in any way.

Minimum Wages of Cantonment Board Employees

2096. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the minimum wages in respect of Cantonment Board employees were fixed in the year 1952 under the Minimum Wages Act;

(b) whether it is also a fact that the rates have not been revised so far despite the lapse of 13 years;

(c) if so, why and the action Government propose to take to revise the rates; and

(d) whether it is also a fact that Government do not refer the cases of Cantonment Board employees to Tribunals for adjudication after the failure of conciliation proceedings?

The Minister of Defence (Shri Y. B. Chavan): (a) The minimum rates of wages for certain categories of employees of some Cantonment Boards were fixed in 1952 and for certain others in 1954;

(b) and (c). A National Industrial Tribunal was set up in 1958 for adjudication on various matters including wages of employees of Cantonment Boards. The Tribunal recommended

scales of pay for various categories with effect from 1st April 1959 and these recommendations have been implemented. The Award of the Tribunal continued to be operative till the 2nd April 1963. The minimum rates of Wages have not to be revised during the period of operation of the Award of a Tribunal. Action is now in hand to review/revise the minimum wages of Cantonment Board employees.

(d) No, Sir. A National Industrial Tribunal was set up in 1958 for adjudication on various matters and references were also made to the Industrial Tribunal, Delhi in 1962 and 1963 on points arising out of the Award of the National Industrial Tribunal.

Demarcation of Berubari

**2097. Shri Narayan Reddy:
Shri P. C. Borooah:
Shri Rameshwar Tantia:
Shri Himatsingka:**

Will the Minister of External Affairs be pleased to state:

(a) Whether demarcation of India-East Pakistan boundary in Berubari has been resumed; and

(b) if so, when and what is the latest position?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). No, Sir; but demarcation work is expected to be resumed shortly.

Film Project

**2098. Shri M. P. Swamy:
Shri Kasinatha Dorai:**

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether a Cinema film was taken on the features of the Dandakaranya-Balangir-Kiriburu Railway Project;

(b) whether it has been exhibited to the public;

(c) if not, the reasons for its delay; and

(d) the total expenditure involved in producing the film?

The Minister of Information and Broadcasting (Shri Raj Bahadur): (a) and (b). Yes, Sir. The film was released on the 9th April, 1965 under the title "Across the Ghats".

(c) Does not arise.

(d) Rs. 31,600.

Landing of Air Force Planes at Kayattar

**2100. Shri M. P. Swamy:
Shri Kasinatha Dorai:**

Will the Minister of Defence be pleased to state:

(a) whether Air Force planes recently landed at Kayattar Tirunelveli District of Madras State;

(b) if so, the purpose of the landing of planes; and

(c) whether there is any proposal to construct an air-field at Kayattar in the near future?

The Minister of Defence (Shri Y. B. Chavan): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

Protest Note from China

**2102. Shri Kajrolkar:
Shri Parashar:**

Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that the Chinese Ministry of Foreign Affairs delivered to the Indian Embassy on the 27th January, 1966 a note which said India had "intensified intrusions into China and repeatedly provoked armed conflict"; and

(b) if so what was the reply given to the Chinese Embassy?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir. These allegations are being put forward by the Chinese Government to

provide a smoke screen for their aggressive activities.

(b) In a reply sent to the Chinese Embassy in New Delhi on 10th March, 1966 the Government of India pointed out that the Chinese Government's attempt to evade responsibility for border intrusions by making fabricated counter-charges were futile. The Government also reserved the right to demand compensation for the damage caused by intruding Chinese troops. Copy of the reply is laid on the Table of the House. [Placed in Library. See No. LT-5769/66].

Propaganda in Arab Countries

2103. Shri Mohammed Koya: Will the Minister of External Affairs be pleased to state:

(a) whether any scheme has been chalked out to intensify our propaganda in Arab countries; and

(b) if so, the details thereof?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). Although there is no special scheme as such, has been chalked out continuous attention is paid to our publicity in this area. Apart from the usual activities of our publicity posts, suitable material is produced in Arabic and prominent Arab journalists are periodically invited to visit India. This all contributes to emphasising the traditional bonds of friendship between India and those countries.

Nuclear Meet in Stockholm

**2104. Shrimati Savitri Nigam:
Shri R. S. Pandey:**

Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that India has decided to join the Stockholm Meet in May, 1966 which will consider the problem of detection of underground nuclear tests through seismological devices; and

(b) if so, the Agenda of the Conference?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b).